

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 2**

(MP) TP 253 of 2019 [CP(IB) 389 of 2018] With
IA 59 of 2020
IA 91 of 2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.02.2021**

Name of the Company:

Dena Bank
V/s
Shree Maheshwar Hydrel Power Corporation
Ltd

Section:

65/IA For Interim Relief/7 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Lawyer Mr. Pankaj Jain appeared. Learned PCS Mr. Umesh Ved appeared for the Entegra Ltd., Learned Lawyer Mr. Deepak Khurana appeared for the PFC.

No one appeared for the Financial Creditor i.e. (Dena Bank).

IA 59 of 2020

On behalf of the Entegra Ltd., Learned Lawyer Mr. Abhishek Puri present. None for the Respondent/Corporate Debtor.

IA No. 91 of 2020

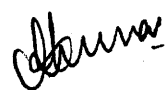
No one appeared for the Corporate Debtor.

List the matter on 19.03.2021

**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Dated this the 25th day of February, 2021.

vc


**(MANORAMA KUMARI)
MEMBER (JUDICIAL)**